CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.F. No.367/2002 IN MA. No.1907/2002 O.A. No.295812002 F This the 20th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman Hon'ble Shri Shankar Prasad, Member (A)

Bhim Sain, S/o Shri Tara Chand Mehta,

Residential Address:Bhim Sain,
874-A, DDA Colony,
Chowkchandi,
Tilak Nagar,
New Delhi.
(By Advocate: Shri G.D. Bhandari)

....Petitioner

Versus

- Shri R.K. Singh,
 The General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- Shri Vinay Agarwal,
 The Divisional Railway Manager,
 Northern Railway,
 State Entry Road,
 New Delhi.
- Shri Deepak Krishan
 The Divisional Railway Manager,
 Northern Railway,
 Ambala.
- 4. Shri Kapoor Singh
 The Asstt. Personnel Officer,
 Northern Railway,
 DRM's Office,
 State Entry Road,
 New Delhi.

....Respondents

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman:

This Tribunal on 14.5.2002 disposed of OA No.2958/2001 and operative portion of the same reads as under:-

"7. In the above view of the matter I dispose of the OA with direction to the

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applicant to file a detailed representation to the respondents explaining his case with due reference to the position in law as well as the decision of Allahabad and Principal Benchs of the Tribunal. Respondents shall within one month from such receipt, examine, the representation take a decision and communicate the same to the applicant. Needless to say the applicant will have a right to come to the Tribunal if he is still aggrieved."

- 2. Admittedly the representation has since been decided. A speaking order in this regard has been passed, a copy of which is appended along with the reply.
- 3. Keeping in view the said facts, it is patent that there has been compliance of the directions of this Tribunal.
- 4. Resultently, Rule is discharged. CP 367/2002 is disposed of.

Shankar Prasad)
Member (A)

(V.S. Aggarwal) Chairman

/ravi/